

FIR No: 72/11

PS Sadar Bazar

U/s 302/34 IPC

State Vs. Ashish @ Pawan

05.09.2020

Through video conferencing

Ld. Presiding Officer is on leave today, therefore, matter has been put up before me.

This is application for grant of regular bail filed by the applicant/accused.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Ms. Dolly Nair, Ld. Counsel for accused/applicant.

At request of Ld. Counsel, put up for appropriate orders on 07.09.2020.

**NAVEEN KUMAR
KASHYAP**

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KUMAR KASHYAP
Date: 2020.09.05 13:44:19 +05'30'

**(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
05.09.2020**

SC No. 28387/2016

FIR No: 118/10

PS Ranjit Nagar

State Vs. Rashish @ Ganja & ors.

05.09.2020

Through video conferencing

Ld. Presiding Officer is on leave today, therefore, matter has been put up before me.

In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Bhagirath was on bail prior to lockdown period but he is not present today.

Accused Rinku is on interim bail vide order dated 23.05.2020 but he is not present today.

Accused Afsar is on interim bail vide order dated 29.06.2020 but he is not present today.

Accused Rajesh @ Pawa @ Prem is on interim bail vide order dated 27.05.2020 but he is not present today.

Remaining accused not produced from J.C.

The matter was lastly listed on 19.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for recording statement of accused persons U/s 313 of Cr. P.C. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 24.11.2020.

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Date: 2020.09.05 13:45:32 +05'30'

**(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
05.09.2020**

SC No. 582/2017

FIR No: 115/2017

PS Sarai Rohilla

State Vs. Mohd. Jamil

05.09.2020

Through video conferencing

Ld. Presiding Officer is on leave today, therefore, matter has been put up before me.

In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused not produced from JC.

The matter was lastly listed on 19.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for admission/denial of documents. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 09.11.2020.

NAVEEN KUMAR
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Date: 2020.09.05 13:46:03
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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
05.09.2020

Crl. Rev. No. 74/2020

Manoj Tyagi Vs. State

05.09.2020

Through video conferencing

Ld. Presiding Officer is on leave today, therefore, matter has been put up before me.

In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.

Present: None for revisionist.

Sh. Pawan Kumar, Ld. APP for the State/respondent.

The matter was lastly listed on 19.03.2020 prior to suspension of physical functioning of district courts.

No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of revisionist, therefore, matter stands adjourned for purpose fixed on 17.11.2020.

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Date: 2020.09.05 13:46:33 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
05.09.2020

SC No. 686/2018

FIR No: 195/2018

PS Kashmere Gate

State Vs. Naim & ors.

05.09.2020

Through video conferencing

Ld. Presiding Officer is on leave today, therefore, matter has been put up before me.

In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Naim is on interim bail vide order dated 20.05.2020 but he is not present today.

Accused Irfan Khan is on interim bail vide order dated 23.05.2020 but he is not present today.

Accused Ram Narayan not produced from JC.

The matter was lastly listed on 19.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 20.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
05.09.2020

SC No. 429/2017

FIR No: 40/2017

PS Prasad Nagar

State Vs. Rahul @ Michu & ors.

05.09.2020

Through video conferencing

Ld. Presiding Officer is on leave today, therefore, matter has been put up before me.

In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused not produced from J.C.

The matter was lastly listed on 12.02.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for prosecution evidence. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 04.11.2020.

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Date: 2020.09.05 13:47:06 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
05.09.2020

SC No. 41/2019

FIR No: 65/2018

PS Maurice Nagar

State Vs. Gautam @ Sachin & ors.

05.09.2020

Through video conferencing

Ld. Presiding Officer is on leave today, therefore, matter has been put up before me.

In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused persons not produced from J.C.

The matter was lastly listed on 19.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for prosecution evidence. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 12.11.2020.

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Date: 2020.09.05 13:47:23
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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
05.09.2020

Crl.Rev. No. 455/2019

Sanjeev Gutpa & anr. Vs. State & anr.

05.09.2020

Through video conferencing

Ld. Presiding Officer is on leave today, therefore, matter has been put up before me.

In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.

Present: None for revisionist.

Sh. Pawan Kumar, Ld. APP for the State/respondent.

None for other respondent.

The matter was lastly listed on 22.01.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for arguments on revision petition as well as arguments on pending application. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of parties, therefore, matter stands adjourned for purpose fixed on 27.11.2020.

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Date: 2020.09.05 13:47:39
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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
05.09.2020

FIR No: 433/98

PS Moti Nagar

State Vs. Suresh

05.09.2020

Through video conferencing

Ld. Presiding Officer is on leave today, therefore, matter has been put up before me.

In view of Circular No. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roaster/2020 dated 30.08.2020, cases are taken up today.

Present: Sh. Pawan Kumar, Ld. APP for the State.

None for applicant/surety.

The matter was lastly listed on 17.03.2020 prior to suspension of physical functioning of district courts.

Previously, the matter was fixed for appearance of surety. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of letter no. 417/DHC/2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of surety, therefore, matter stands adjourned for purpose fixed on 22.10.2020.

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Date: 2020.09.05 13:47:56
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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
05.09.2020

FIR No: 302/15

PS Kashmere Gate

U/s 394/397/34 IPC

State Vs. Ram Kumar

05.09.2020

Through video conferencing

Ld. Presiding Officer is on leave today, therefore, matter has been put up before me.

This is application for grant of regular bail filed by the applicant/accused.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Sh. Manish Sharma, Ld. Legal Aid Counsel for accused/applicant.

Put up for arguments/appropriate orders on 09.09.2020.

NAVEEN KUMAR KASHYAP
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Date: 2020.09.05 13:48:14 +05'30'

(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
05.09.2020

FIR No: 46/2017

PS Kashmere Gate

U/s 302 IPC

State Vs. Anil @ Peppe

05.09.2020

Through video conferencing

Ld. Presiding Officer is on leave today, therefore, matter has been put up before me.

This is application for grant of interim bail filed by the applicant/accused through Jail Superintendent concerned through Legal Aid.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Sh. Manish Sharma, Ld. Legal Aid Counsel for accused/applicant.

Put up for arguments/appropriate orders on 09.09.2020.

NAVEEN KUMAR
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Date: 2020.09.05 13:48:33
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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
05.09.2020